

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

37.

IA 2068(MB)2024  
IN C.P. (IB)/3215(MB)2019

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 02.05.2024

NAME OF THE PARTIES: Ahmednagar Merchants Co Operative Bank Ltd  
Vs  
Shree Ganesh Stampings Private Limited

SECTION: 7, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

1. Mr. Chetan Kapadia, Ld. Senior Counsel a/w Mr. Nitish Bangera, Ld. Counsel for the Applicant present. Mr. Amir Arsiwala, Ld. Counsel for the Respondent No.1 present.
2. Counsel for the Respondent seek one-week time to put before the Financial Creditor for taking their consent of the company from Liquidation to revival. At request, time is granted.
3. List this matter for hearing on 18.06.2024.

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)